

**OFFICE OF THE
PRINCIPAL DISTRICT & SESSIONS JUDGE, SRINAGAR**

CIRCULAR NO: 418

D A T E D: 4-12-18

Attention of all Learned Judicial Officers posted at District Headquarter Srinagar is invited to the Code of Criminal Procedure (Amendment) Ordinance, 2018 which reads as under:

" no Magistrate shall authorize detention of the accused in custody of the police under this section unless the accused is produced before him in person for the first time and subsequently every time till the accused remains in the custody of the police, but the Magistrate may extend further detention in judicial custody on production of the accused either in person or through the medium of electronic video linkage"

Therefore, all the Magistrates/ Judicial Officers are impressed upon to comply the amended provision in letter and spirit keeping in mind the object of the amendment and intention of Legislature. Draft Video Conferencing guidelines of High Court of J&K shall also be complied in letter and spirit while remand is granted through the medium of electronic video linkage. Data on daily basis shall also be maintained in this regard.


(Abdul Rashid Malik)

Pr. District & Sessions Judge,
Srinagar

No. 5372-79/PDJS/Adm 18 Dated 4/12/18

Copy to:

1. Registrar General, High Court of J&K, Jammu.
2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
- 3-32 All the Presiding Officers posted at District Headquarter.
33. Inspector General of Police, Kashmir
34. Superintendent Central Jail, Srinagar.
35. Chief Prosecuting Officer, Srinagar.
36. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey, (Administrative Judge District Srinagar) High Court of J&K Srinagar for kind information of His Lordship.
37. System Officer, e-Court, District Court Srinagar.


(M. Y. Parrey)
Administrative Officer